

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3936

ANSWERED ON:31.07.2009

USE OF MACHINES UNDER NREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of beneficiaries belonging to Scheduled Castes and Scheduled Tribes at present under the National Rural Employment Guarantee Scheme (NREGS), State/UT-wise;

(b) whether the Union Government has received complaints/reports regarding violation of ban on machines and contractors and non-fulfilment of mandatory requirement in various States under the scheme;

(c) if so, the details thereof, State-wise; and

(d) the corrective measures taken or proposed to be taken by the Government to check such violations and make the scheme a success in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): Under NREGA, data regarding Scheduled Caste and Scheduled Tribe beneficiaries is maintained in terms of the person-days of employment generated. State/UT-wise data for the years 2008-09 and 2009-10 is given in Annexure-I.

(b)&(c): During the period 1.4.2008 to 30.6.2009, a total of 438 complaints have been received under NREGA. State-wise details are as under:

S.No. State Number of Complaints

1	Andhra Pradesh	8	
2	Assam	11	
3	Bihar	43	
4	Chhattisgarh	16	
5	Gujarat		4
6	Haryana	13	
7	Himachal Pradesh	8	
8	Jharkhand	37	
9	Karnataka	1	
10	Madhya Pradesh	64	
11	Maharashtra	5	
12	Manipur	2	
13	Orissa	12	
14	Punjab		2
15	Rajasthan	47	
16	Tamil Nadu		2
17	Tripura		2
18	Uttar Pradesh	147	
19	Uttarakhand	4	
20	West Bengal	10	
	Total	438	

(d): The Ministry has taken the following measures for strengthening the implementation of NREGA.

(i) States have been requested to appoint dedicated staff and provide them adequate training for NREGA implementation at all levels. To meet the salaries of such dedicated staff, the administrative expenditure under NREGA has been enhanced to 6% from 1.4.2009.

(ii) Training to all other functionaries involved in the implementation of the Act (PRIs and officials) has been emphasized from time to time. Expenditure towards the training programmes is borne by the Central Government.

(iii) A web enabled Management Information System (MIS) has been developed in the Ministry to regularly monitor the reliability and

authenticity of the figures reported by the States.

(iv) Modifications have been made in Schedule I & II of the Act to strengthen the provisions of transparency and accountability, social audit and grievance redressal.

(v) Draft Financial Rules have been notified for bringing transparency and smooth flow of funds up to the implementing agency level.

(vi) An Expert Group has been set up to develop the grievance redressal mechanism under NREGA.

(vii) National toll-free telephone Helpline under NREGA established which receives complaints and queries relating to NREGA. States have also been requested to set up similar helplines.

(viii) Directive under Section 27(1) has been issued to all State Governments to conduct Social Audit in a campaign mode and complete the same in all Gram Panchayats and report the completion of social audit before 31.8.2009.

(ix) Operational guidelines were revised with effect from 1.4.2008